

Dated 30-3-90

② Camp
Nagpur

Notice dt. 19.2.90
Served on Resp. Nos.
183 on 21/2/90 &
221/2/90 respectively.

884
28/2/90

Notice dt. 19/2/90
Served on applicant
on 3/3/90, R No. 2
on 27/2/90.

B
TAT 19/2/90.

This case was due
to be listed for
admission hearing
at Nagpur on
30-3-90 but it was
not ~~so~~ listed on
the Board. It is
however taken on the
Board at the request
of the applicant.

2. The applicant
~~Application~~ is an
employee of the
Ordnance Factory,
Ambazari, Nagpur.
By order dt. 27-1-86
he was removed from
service. Thereafter
he filed this application
seeking, inter alia,
declaration of the
removal order as
illegal, etc.

3. On 30-3-90 the
applicant has filed
M.P. No. — 90.

seeking leave to
~~inform the applicant~~
withdraw the application
contd.

On

Contd.

(3)

on the grounds that he has been re-instated in service by order dtd. 2-2-1990 and ^{that he} has joined duty on 19-3-90.

4. Mr. Ramesh Darda, learned advocate before us on behalf of the respondents,

after taking instructions from Mr. Gandhi of respondent No. 3's office

confirms that the applicant has since been taken back on duty and that, therefore, this application no longer survives.

5. In the circumstances, the application is disposed of alongwith M.P. No. /90 as no longer surviving. In ~~under~~ the circumstances of the case there will be no order as to costs.

Order dtd 30.3.90
Send to parties
on 14.6.90.

Final.

Order dt. 30.3.90
Served on Applicant
on d. Nil & R. No 143
on 22.6.90
N
5/1/90

Jomaree P. S. Chaudhary
(J.P. Sharma) (P.S. Chaudhary)
M(J) M(A)